

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2477  
ANSWERED ON:08.12.2005  
MIS UTILISATION OF FUNDS BY NGOS VOS  
Krishnadas Shri N.N.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the criteria adopted for the selection of NGOs/VOs for sanctioning financial assistance;
- (b) the details of the financial assistance given by the Government to different NGOs/VOs which are running schools and other relief measures for mentally and physically handicapped children in the country during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has received complaints for the mis-utilisation of funds by NGOs/VOs during the above period;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check mis-utilisation of funds by these NGOs/VOs?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) The criteria adopted for selection of NGOs/VOs for sanctioning of financial assistance under Deendayal Disabled Rehabilitation Scheme(DDRS) and Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP Scheme) administrated by the Ministry of Social Justice & Empowerment, and Establishment of Relief Institution Scheme and Training of Caregivers (Community Based Caregivers) Scheme administrated by National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities(National Trust) under the Ministry are given in Annexure-I..

(b) The details of financial assistance given by the Government to different NGOs/VOs which are running schools and other relief measures for mentally and physically handicapped children in the country during each of the last three years and the current year, State/Union Territory-wise, under DDRS and ADIP Scheme are available on the website of the Ministry of Social Justice & Empowerment-www.socialjustice.nic.in. The details of organisations, State/Union Territory wise, which were given financial assistance under the schemes of National Trust during the last three years and the current year are given in Annexure-II & III.

(c),(d) & (e) Complaints of mis-utilisation of funds against 5 NGOs funded under DDRS and 3 NGOs funded under the Scheme of National Trust have been received during the last three years and the current year. Further grant in aid to these NGOs have been stopped..

Annexure-I

Statement in reply referred to part (a) of Lok Sabha Unstarred Question No.2477 for 8.12.2005 by Shri N.N.Krishnadas regarding Mis-utilisation of Funds by NGOs/VOs.

The details of criteria adopted for the selection of NGOs/VOs for sanctioning financial assistance.

I For sanction under Deendayal Disabled Rehabilitation Scheme:-

(a) The organisation should be Registered under the Societies Registration Act 1860 (XXI of 1860) or any relevant Act of the State/Union Territory; or

A public trust registered under the law for the time being in force; or

A charitable company licensed under Section 25 of the Companies Act, 1958;

(b) The organisation should have a legally constituted managing body.

(c) It should not be running for profit to any individual or body of individuals.

(d) It should have at least 2 years experience in running the project for which the grant in aid has been applied

(e) It should have engaged qualified staff as prescribed under the Scheme.

The concerned State Govt./UT Administration should forward the proposal of the NGOs alongwith their recommendation and inspection report to the Central Govt. The eligible proposals of NGOs from those Districts where not even one project is funded under the scheme are given preference.

II. Under the Scheme of Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances (ADIP Scheme).

(a) Organisation and their branches, if any should be registered under Societies Registration Act, 1860 or it should be a Registered Charitable Trust.

(b) It should preferably possess professional/technical expertise in the form of professionally qualified staff.

(c) It should also preferably possess infrastructure in the form of machinery/equipment for the fabrication, fitment and maintenance of artificial aid/appliance to be given to a disabled person under the scheme.

(d) It should network and establish linkages with medical colleges/district hospitals /rural hospitals/PHCs/Fitment Centers of Artificial Limbs Manufacturing Company Limited/District Disabled Rehabilitation Centres.

III Under establishment of Relief Institution Scheme and Training of Caregivers (community bases caregivers) scheme of National Trust for welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities.

(a) It should be a Registered organisation and also be registered with National Trust for welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities.

(b) It should be running for at least 2 years

(c) It should have a legally constituted managing body.

(d) It should not be running for profit of any individual or body of individuals.

(e) It should run as close to the Community sought to be served as possible.

Statement-II Statement in reply referred to Part(b) of the Lok Sabha Unstarred Question No.2477 for 08.12.2005 by Shri N.N.Krishnadas, Regarding Mis-utilisation of funds by NGOs. Statement showing details of financial assistance given to different NGOs/Vos, State /Union Territory wise, under Establishment of Relief Institution Scheme of National Trust (Scheme revised and renamed as SAMARTH during the current financial year) during last three years and the current year.